

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.452/94.

Tuesday, this the 26th day of April, 1994.

C O R A M

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

NV Elias,
Njattumkalyil House,
Kadayiruppu P.O.,
Kolencherry,
Ernakulam District.

....Applicant

By Advocate Shri M Paul Varghese.

Vs.

1. Union of India represented by
the Secretary, Ministry of Defence,
New Delhi.
2. Controller of Defence (Pension) Accounts,
Allahabad.
3. Defence Pension Disbursing Officer,
Kadavanthara, Ernakulam.
4. Branch Manager,
State Bank of Travancore,
Kolencherry.

....Respondents

By Shri VB Unniraj, Addl Central Govt Standing Counsel.

O R D E R

CHETTUR SANKARAN NAIR (J), VICE CHAIRMAN

Applicant prays for a direction to pay him arrears of 'relief on pension' instead of crediting it to his Provident Fund Account.

By Annexure A2 judgement, respondents were directed:

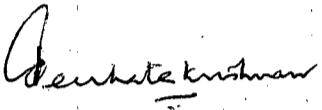
"....to pay that part of the relief/dearness allowance withheld from the applicants as well as relief/dearness allowance arising in future and due to applicants. Arrears till date payable to applicants will be deposited in the Provident Fund accounts in the case of employees who subscribe to such a fund. To employees who do not subscribe to a provident fund, arrears will be paid within six months from today, in two equal instalments. Relief, or dearness allowance on pension, becoming due in future will be paid to applicants at the time of paying the pension for the relatable month."

contd.

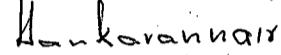
2. It is said that applicant does not maintain a Provident Fund Account at present, as he has resigned from service. The amount due to him will be paid in two equal instalments in six months, subject to the conditions in Annexure A1 and A2 judgements.

3. Application is disposed of as aforesaid. No costs.

Dated the 26th April, 1994.


P.V. VENKATAKRISHNAN

ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN